

(2018) 09 CHH CK 0450

Chhattisgarh High Court

Case No: Writ Petition (S) No. 6420 Of 2018

Nirantar Nihal

APPELLANT

Vs

Chhattisgarh Rajya Gramin Bank

RESPONDENT

And Ors

Date of Decision: Sept. 27, 2018

Acts Referred:

- Constitution Of India, 1950 - Article 226

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Ravi Bhushan Sharma, BD Guru

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

- Challenge in this petition is to the show cause notice dated 03.08.2018 (Annexure P/1).
- Perusal of impugned order would show that the authorities concerned had made a detailed report in respect of which an explanation has been sought for from the petitioner.
- This court under Article 226 of the Constitution of India at this show cause stage would not have the power to conduct a roving enquiry to decide the veracity of the issuance of the show cause notice.
- Let the petitioner file a detailed reply to the show cause notice and in turn the respondents are expected to consider the reply and thereafter decide whether disciplinary proceeding is further required or not.
- With the aforesaid observations, the writ petition stands disposed of.